

Sl. No.	Ministry/Department	D.O.J. as JS	Community
12.	Joint Secretary, D/o Space Bangalore	09.10.2014	S.C.
13.	Joint Secretary, D/o Chemicals and Petro Chemicals	30.07.2015	S.C.
14.	Joint Secretary, D/o Electronics and Information Technology	30.05.2016	S.C.
15.	Joint Secretary, D/o Revenue	09.11.2015	S.C.
16.	Joint Secretary-III, D/o Agriculture, Cooperation and Farmers Welfare	01.05.2015	S.C.
17.	Joint Secretary, D/o Food and Public Distribution	22.01.2016	S.C.
18.	Joint Secretary, Election Commn. of India	18.07.2016	S.C.
19.	Joint Secretary, D/o Defence Production	10.03.2017	S.C.
20.	Joint Secretary-II, M/o Information and Broadcasting	10.03.2017	S.C.
21.	Joint Secretary, D/o School Education and Literacy	30.01.2017	S.T.
22.	Joint Secretary, D/o Social Justice and Empowerment	05.05.2014	S.T.
23.	Joint Secretary, D/o Land Resources	18.05.2015	S.T.
24.	Joint Secretary, M/o Women and Child Development	16.08.2016	S.T.
25.	Joint Secretary-III, M/o Information and Broadcasting	19.03.2014	S.T.
26.	Joint Secretary-II, M/o Minority Affairs	17.03.2016	S.T.

Implementation of creamy layer criteria

2493. SHRI DEVENDER GOUD T.: Will the PRIME MINISTER be pleased to state:

(a) whether it is a fact that a number of OBCs have been declared ineligible for job reservations after clearing UPSC Civil Services Examinations during 2016;

(b) if so, the details thereof and the reasons for flawed implementation of creamy layer criteria by the Department of Personnel and Training; and

(c) what is creamy layer and how it is calculated to provide reservations to OBCs?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) In case of recommendation of name of a candidate by Union Public Service Commission (UPSC) for service allocation, the candidate is considered for allocation to one of those services by the Government for which he has indicated his preference subject to fulfilment of other conditions like Medical fitness, eligibility for availing reservation as per Civil Services Examination Rules and extant instructions on the subject. Further, vacancies reserved for Other Backward Classes (OBC) candidates are filled by the candidates eligible for availing OBC (Non-Creamy Layer) reservation.

(c) The Hon'ble Supreme Court of India in the Indra Sawhney judgement referred to 'creamy' layer as those sections or identified groups among the backward classes who are excluded from the purview of reservation. Further, the criterion for determining creamy layer amongst OBCs is provided in the Schedule to the OM dated 08.09.1993. For Category VI of the aforesaid Schedule, wherein Income/Wealth Test for determination of creamy layer has been prescribed, the income ceiling is revised from time to time. The current income ceiling for that purpose is ₹ 6 Lakh per annum, as stipulated in DoPT OM dated 27.05.2013.

Government officers facing corruption charges

2494. SHRI M. P. VEERENDRA KUMAR: Will the PRIME MINISTER be pleased to state:

(a) whether Government has received any complaints regarding suicides of high level Government officers who were facing investigation on charges of corruption by CBI and other agencies;

(b) if so, the nature of complaints and the action taken by Government on those complaints; and

(c) the number of IAS and IPS officers convicted against corruption charges in various States and Union Territories during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) Central Government has received certain complaints regarding alleged harassment by the CBI officers in the matter of suicide of a Government officer facing investigation on charges of corruption by CBI. Since as per the provisions of CVC Act, 2003, the Central Vigilance Commission exercises superintendence over the functioning of the